

HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON FRIDAY, THE 7TH MARCH, 2025 IMMEDIATELY HALF AN HOUR AFTER CONCLUSION OF THE GOVERNOR'S ADDRESS.

I. LAYING OF A COPY OF THE GOVERNOR'S ADDRESS.

The Speaker to report to the House that the Governor was pleased to address the Haryana Legislative Assembly today the 7th March, 2025 at 11.00 A.M. and to lay on the Table a copy of the Governor's Address through NeVA portal.

II. OBITUARY REFERENCES.

A MINISTER to make reference to the deaths of the late:-

1. Padma Vibhushan Dr. Manmohan Singh, former Prime Minister of India.
2. Chaudhary Om Parkash Chautala, former Chief Minister of Haryana.
3. Shri Satpal Sangwan, former Minister of Haryana.
4. Dr. Kirpa Ram Punia, former Minister of Haryana.
5. Shri Surinder Singh Aujla, former Members of Haryana Legislative Assembly.
6. Chaudhary Karam Singh, former Member of Haryana Legislative Assembly.
7. Shri Hem Raj, former Member of Haryana Legislative Assembly.
8. Sardar Baaj Singh, Freedom fighter.
9. Martyrs of Haryana.
10. Others.

III. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE.

- (i) THE SPEAKER to report the time table fixed by the Business Advisory Committee in regard to various business.
- (ii) A MEMBER OF THE COMMITTEE to move that this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

IV. PAPERS TO BE LAID/RE-LAID ON THE TABLE OF THE HOUSE.

1.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.06/GST-2, dated the 1 st March, 2023, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
2.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.07/GST-2, dated the 01 st March, 2023, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
3.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.08/GST-2, dated the 1 st March, 2023, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
4.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.09/GST-2, dated the 01 st March, 2023, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
5.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.10/GST-2, dated the 24 th April, 2023, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
6.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.11/GST-2, dated the 24 th April, 2023, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

49.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.69/GST-2, dated the 23 rd November, 2023, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
50.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.70/GST-2, dated the 29 th December, 2023, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
51.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.01/GST-2, dated the 24 th January, 2024, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
52.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.02/GST-2, dated the 24 th January, 2024, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
53.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.03/GST-2, dated the 24 th January, 2024, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
54.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.06/GST-2, dated the 14 th March, 2024, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
55.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.07/GST-2, dated the 14 th March, 2024, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
56.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.08/GST-2, dated the 21 st May, 2024, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
57.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.09/GST-2, dated the 31 st May, 2024, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
58.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.16/GST-2, dated the 15 th July, 2024, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
59.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.17/GST-2, dated the 15 th July, 2024, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
60.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.18/GST-2, dated the 15 th July, 2024, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
61.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.19/GST-2, dated the 19 th July, 2024, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
62.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.20/GST-2, dated the 8 th August, 2024, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
63.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.21/GST-2, dated the 28 th August, 2024, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
64.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.22/GST-2, dated the 28 th August, 2024, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
65.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.23/GST-2, dated the 30 th September, 2024, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
66.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.24/GST-2, dated the 1 st October, 2024, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
67.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.25/GST-2, dated the 9 th October, 2024, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
68.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.26/GST-2, dated the 9 th October, 2024, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
69.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.27/GST-2, dated the 9 th October, 2024, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

91.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.11/GST-2, dated the 16 th January, 2025, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
92.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.12/GST-2, dated the 16 th January, 2025, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
93.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.13/GST-2, dated the 16 th January, 2025, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
94.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.14/GST-2, dated the 16 th January, 2025, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
95.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.15/GST-2, dated the 16 th January, 2025, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
96.	A MINISTER	to lay on the Table the Energy Department Notification /Regulation No. HERC/29/2014/5 th Amendment/2024, dated the 1 st August, 2024, as required under section 182 of the Electricity Act, 2003.
97.	A MINISTER	to lay on the Table the Annual Report of the Haryana Human Rights Commission, for the year 2023-2024, as required under section 28 (2) of the Protection of Human Rights Act, 1993.
98.	A MINISTER	to lay on the Table the 24 th Annual Report of the Uttar Haryana Bijli Vitran Nigam Limited for the year 2022-2023, as required under section 395 (1) (b) of the Companies Act, 2013.
99.	A MINISTER	to lay on the Table the Annual Report of Haryana Power Generation Corporation Limited for the year 2022-2023, as required under section 395 (1) (b) of the Companies Act, 2013.
100.	A MINISTER	to lay on the Table the 26 th Annual Report of Haryana Vidyut Prasaran Nigam Limited for the year 2022-2023, as required under section 395 (1) (b) of the Companies Act, 2013.
101.	A MINISTER	to lay on the Table the Annual Report of the Haryana Roadways Engineering Corporation Limited (HREC) for the year 2023-2024, as required under section 395 (1) (b) of the Companies Act, 2013.
102.	A MINISTER	to lay on the Table the Annual Report of Lokayukta Haryana for the year 2022-2023 (01.04.2022 to 31.03.2023), as required under section 17(4) of the Haryana Lokayukta Act, 2002.
103.	A MINISTER	to lay on the Table the Annual Report of Lokayukta Haryana for the year 2023-2024 (01.04.2023 to 31.03.2024), as required under section 17(4) of the Haryana Lokayukta Act, 2002.
104.	A MINISTER	to lay on the Table the 23 rd Annual Report of the Haryana State Roads & Bridges Development Corporation Limited for the year 2021-2022, as required under section 395 (1) (b) of the Companies Act, 2013.
105.	A MINISTER	to lay on the Table the 24 th Annual Report of the Haryana State Roads & Bridges Development Corporation Limited for the year 2022-2023, as required under section 395 (1) (b) of the Companies Act, 2013.
106.	A MINISTER	to lay on the Table the Annual Report of the Goods and Services Tax Network for the year 2022-2023, as required under section 394 of the Companies Act, 2013.
107.	FINANCE MINISTER	to lay on the Table the Report of the Comptroller and Auditor General of India on Compliance Audit Report-II for the year ended March 2022 of the Government of Haryana, Report No. 3 of 2024 (Compliance Audit-Revenue) in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
108.	FINANCE MINISTER	to lay on the Table the Finance Accounts (Volume-I &II) for the year 2023-24 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
109.	FINANCE MINISTER	to lay on the Table the Appropriation Accounts for the year 2023-24 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.

**CHANDIGARH:
THE 6TH MARCH, 2025.**

**DR. SATISH KUMAR,
SECRETARY.**